

Food Safety and Standards Authority of India

(A Statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)

(Regulations division)

FDA Bhawan, Kotla Road, New Delhi-110002

The 13th April, 2016

Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding maximum limit of extraneous matter in Raw Pulses.

The draft standard prescribing maximum limit of extraneous matter in Raw Pulses has been approved by the Food Authority and uploaded on FSSAI website on 19.01.2016 for inviting comments/ suggestion from the stakeholders.

2. It is directed that the enforcement officials in States/UTs be instructed to implement the above mentioned standards prescribing the maximum limit of extraneous matter in Raw Pulses till the issuance of final notification in this regard.

3. This issue with the approval of the competent Authority in exercise of the power vested with Food Authority under clause 5 of Section 16 (5) of the Food Safety and Standards Act, 2006.



(Kumar Anil)

Advisor (Standards)

To

4. All Food Safety Commissioners
5. All Authorized Officers, FSSAI
6. All Central Designated Officers of FSSAI

Copy for information to:

4. PPS to Chairperson, FSSAI
5. PS to CEO, FSSAI
6. All Directors, FSSAI